Name of the corporate debtor: Buoyant Technology Constellations Private Limited CIN: U45201KA2007PTC043436 Date of commencement of CIRP 23-08-2024 (Order received to IRP on 30-08-2024)

Date of commencement of CIRP 23-08-2024 (Order received to IRP on 30-08-2024) List of Financial Creditors as on 10.06.2025

													Amount - Ks.		
SI. No.	Name of creditor	Nature of claim	Details of Claim Received		Details of claim admitted						Amount of	Amount of any		Amount of claim	
			Date of Receipt	Total Amount claimed	Amount of claim admitted (Provisional)	Nature of claim	Amount covered by Security Interest	Amount covered by Guarantee		% voting share in CoC	contingent	mutual	Amount of claim	under verification	Remarks
SECURED FINANCIAL CREDITORS															
1	LIC Housing Finance Limited	Financial claim - Secured	11-09-2024	4,15,60,65,782	4,15,60,65,782	Project/ Construction Loan	4,15,60,65,782	4,15,60,65,782	No	Note that the constitution/formation of the	0	0	0	0	
2	Piramal Capital and Housing Finance Limited	Financial claim - Secured	14-09-2024	2,20,24,02,328	2,20,24,02,328	Project/ Construction Loan	2,20,24,02,328	2,20,24,02,328	No	Committee of Creditors (COC) in the matter of Total Solutions Intec Pvt. Ltd. vs.	0	0	0	0	
3	Asset Reconstruction Company (India) Limited	Financial claim - Secured	22-11-2024	80,50,38,623	28,59,38,083	Project/ Construction Loan	28,59,38,083	28,59,38,083		Buoyant Technology Constellations Private Limited [C.P.(IB)No.98/BB/2024] has been stayed as per the order of the Hon'ble Karnataka High Court dated 03/09/2024 in the case no. WP 24478/2024 (KAHC010518302024)		0	0	51,91,00,540	
	Total			7,16,35,06,733	6,64,44,06,193								0	51,91,00,540	

Note

1. IRP/RP reserves the right to revise the amount admitted in terms of Regulations 14(2) of the CIRP Regulations, 2016.

2. Kindly note that the constitution/formation of the Committee of Creditors (COC) in the matter of Total Solutions Intec Pvt. Ltd. vs. Buoyant Technology Constellations Private Limited [C.P.(IB)No.98/BB/2024 | has been stayed as per the interim order of the Hon'ble Karnataka High Court in the case no. WP 24478/2024 (KAHC010518302024).